

I am saying that this is a national question. This is not a sectional question. It is not a caste question. It relates to 85 percent of the population of our country. Therefore, through you we want to request the Government and the Prime Minister that he should call the meeting to reach some consensus if that is possible. Otherwise, according to the Constitution, he should submit to the supreme Court the Government decision that 27 per cent of reservation, from the Central Government, at all levels should go on to socially and educationally backward classes. This is what I want to submit.

**SHRIRANGARAJAN KUMARAM-ANGALAM :** Mr. Speaker, Sir, I would like to set the record straight. The Government did not seek an adjournment on the ground that it has to still finalise its policy on the Mandal issue. On the contrary, the Government very categorically by a statement made its stand clear on the Mandal issue. But what happened was, that the Supreme Court wanted to know whether the present order which is under challenge is going to be replaced, if it is to be replaced by what order would it be replaced and they sought that they want a specific memorandum to which we responded saying that before any memorandum is given, we would like to consult all parties, have a national consensus on the matter, so that all parties' views are taken into consideration and the matter can be resolved by a consensus without causing any rancour at any level to see that genuinely backward classes are given what they have been fighting for a long time, without rancour. Now, definitely the consultations will take place. We are aware that the date is quite close. Also everybody is aware as to how the days have passed with many problems on day-to-day basis. Consultation will take place. They need not worry.

**KUMARI DIPIKA CHIKHLIA (Baroda) :** Mr. Speaker, Sir, in the light of guidelines given by the Government of India, the State Government of Gujarat has introduced a scheme of Agriculture and rural Co-operative Debt Relief Scheme, 1990. The scheme envisages sharing of the financial burden by the Government of India and the State Government in the ratio of 50:50. Out of a

total financial burden of Rs. 348 crores the Central Government share comes to Rs. 174 crores and the State Government share is of equal amount, that is, Rs. 174 crores. The amount is to be borne by the State Government under the Scheme to be received from the Government of India as loan through NABARD.

The Government of India has so far released a grant of Rs. 66.50 crores and a loan of Rs. 66.50 crores through NABARD as State share. Thus, the total amount received comes to Rs. 133 crores, which has been passed on to the State Cooperative Bank.

Now, an amount of Rs. 215 crores is required to be released by the Central Government, half of it as grant and the remaining half as loan through NABARD. The Government of Gujarat has requested many times but nothing has been done so far.

In view of the above, I request once again the Finance Minister, through you, Sir, to release the grant to the State Government immediately.

**MR. SPEAKER:** Now, Papers to be laid on the Table.

Shri M.O.H. Farook.

**SHRI JASWANT SINGH:** Mr. Speaker, Sir, before he lays it on The Table of the House, I would like to make an observation... (*Interruptions*)

**MR. SPEAKER:** He is objecting to the laying of papers. He has given a notice.

**SHRI JASWANT SINGH:** Mr. Speaker, Sir, I am making an observation on items 2 (1) and 2 (3). I am well aware that normally an objection to the laying of papers is beyond the purview of the ordinary Members and the objections that I have would ordinarily be covered by the Committee on Papers Laid on the Table. But I would like to share with the rest of the House, Sir, that the Government is laying on the Table of the House a Review of the Pawan Hans Limited